

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1164
ANSWERED ON:23.11.2007
NITHARI CASE
Ahir Shri Hansraj Gangaram

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government has sought information on missing children from the states in the aftermath of the Nithari case;
- (b) if so, the details thereof State-wise and the action taken thereafter; and
- (c) the number of states which have not provided the desired information?

Answer

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI RENUKA CHOWDHURY)

(a),(b)&(c) Yes, Sir. The States of Rajasthan, Uttar Pradesh, Maharashtra, Himachal Pradesh, Chhattisgarh, Andhra Pradesh, Tripura, Punjab, Meghalaya, Haryana, Tamil Nadu, Goa and UTs of Andaman & Nicobar and Dadra & Nagar Haveli have provided information. The information from the remaining States/UTs is awaited. Ministry of Women and Child Development has formulated a new centrally sponsored scheme – "Integrated Child Protection Scheme (ICPS)" for implementation during the 11th Plan Period under which there is provision for setting up of 'National Website on Missing Children' for children who have run away or are missing for various reasons, with its headquarters at National Institute of Public Cooperation and Child Development (NIPCCD) with linkages to State Child Protection Units (SCPU) and District Child Protection Units (DCPU).